

ous organs of the victims of 1984 Bhopal gas; Tragedy;

(b) if so, the details there of

(c) whether these samples are likely to be used as the clinching evidences at later date in any criminal case against the Union Carbide; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :

(a) and (b). The Government of Madhya Pradesh has informed that it has ensured proper custody and safety of the vital blood samples and tissues from various organs of the victims of 1984 Bhopal Gas Tragedy. These are preserved safely in the deep freezer at - 70° C as well as in Formalin.

(c) and (d): Yes, Sir. The Toxicological analysis of the samples would provide valuable evidence on the effect of the gas leakage on the victims

[*Translation*]

Khadi and Village Industries

*84. SHRI RATILAL KALIDAS VARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any schemes for development of khadi and Village industries in Gujarat, Rajasthan and Maharashtra;

(b) whether any financial assistance has been provided to these States during the last three years and during the current financial year for the purpose;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALM):

(a) Yes, Sir. The Programmes Schemes for the development of Khadi and Village Industries are implemented throughout the country including the States of Gujarat, Rajasthan and Maharashtra by Khadi and Village Industries Commission through its directly Aided Institutions and respective State KVI Boards.

(b) Yes, Sir.

(c) The details of financial assistance provided in the form of grant and loan to these States during last three years is given below -

(Rs. in lakhs)

	Gujarat	Maharashtra	Rajasthan
	1	2	3
1990-91			
Khadi Grant	676.18	322.95	433.12
Khadi Lon	168.96	63.64	181.33
V.I. Grant	10.96	19.28	6.70
V.I. Loan	130.00	716.42	227.49
1991-92			
Khadi Grant	400.15	273.16	597.33
Khadi Loan	59.51	22.95	216.48
V.I. Grant	31.56	27.11	25.77
V.I. Loan	58.94	1048.68	460.28
1992-93			
Khadi Grant	772.96	354.00	529.14
Khadi Loan	112.02	328.70	153.23
V.I. Grant	60.99	33.02	23.05
V.I. Loan	105.31	967.04	112.66

During the current financial year KVIC has released the following amounts to these States:-

(Rs. in lakhs)

	Khadi Grant	V.I. Grant	V.I. Loan
Gujarat	778.08	60.01	24.64
Maharashtra	261.28	28.27	232.45
Rajasthan	489.73	3.97	47.41

(d) Does not arise.

Wasteland Reclamation

*85 SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide loans at low rate of interest with a view to develop the wasteland and to enhance the contribution of corporate sector for this purpose;

(b) if so, the details thereof;

(c) whether the Government are in favour of providing single window facility to make available information about technical and financial assistance in this regard;

(d) whether the Government have formulated any action plan in this regard;

(e) if so, the details thereof; and

(f) the funds allocated for the development of wasteland in the country, particularly in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL (DEVELOPMENT DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL RAM SINGH)

(a) and (b): With a view to mobilising investment from the Corporate Sector and financial institutions for the development of

wastelands in non-forest areas, Government after consideration of the experience of an earlier scheme and in consultation with the Corporate Sector/NABARD/Nationalised Banks, is considering a proposal to introduce an Investment Promotional Scheme. Under this scheme the National Wastelands Development Board will provide a grant of upto 25% of the cost of a project for the development of non-forest wastelands or upto Rs. 25 lakhs per project whichever is less provided the project is cleared for financing by the banks/ financial institutions.

(c) to (e): As different institutions and Government agencies involved in the process of approval of projects for development of wastelands, including identification and availability of land and specific technologies for development, preparation of the project and funding and issues relating to State lands Laws, it would not be practical at this stage to evolve a single window clearance facility. However, the Department has under consideration a proposal to set up regional centres where data-base relating to availability of wastelands and 'Escorts Services' to those who are interested in taking up wastelands development projects including corporate bodies and private entrepreneurs can be provided.

(f) The amount spent for the development of wastelands through afforestation / tree planting and related activities in the country and in Gujarat during the last three years is given below:

Year	Country	Gujarat
	(Rupees in Crores)	
1990 - 91	538.95	35.08
1991 - 92	751.98	58.20
1992 - 93	734.80	41.27